# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI

#### PRINCIPAL BENCH

## Excise Appeal No. 50980 of 2018

[Arising out of the Order-in-Appeal No. 39(AG)/CE/JDR/2018 dated 24.1.2018 passed by the Commissioner (Audit), Central Goods & Service Tax, Jodhpur, Rajasthan)

#### **Ultra Tech Cement Limited**

**Appellant** 

(Unit: Aditya Cement Works)

**VERSUS** 

Commissioner of Central Goods & Service Tax, Excise, Customs, Udaipur

Respondent

#### **Appearance**

Shri Shantanu Kumar, Advocate – for the Appellant

Shri O.P. Bisht, Authorized Representative – for the Respondent

CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order NO. 51598/2021

DATE OF HEARING/DECISION: 23/06/2021.

### **JUSTICE DILIP GUPTA**

Shri Shantanu Kumar, learned Counsel appearing for the appellant has stated that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and, therefore, the dispute does not survive. The appeal, therefore, stands withdrawn.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO) MEMBER (TECHNICAL)

RM